

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215 – IA/505(AHM)2021
ITEM No.216 – IA/387(AHM)2022
ITEM No.217 – IA/498(AHM)2022
ITEM No.218 – IA/1190(AHM)2023
in
CP(IB) 342 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Punjab National Bank
V/s
Vijay Timber Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunil Bhavsar, Adv. in IA 387 of 2022
Mr. Arpit Singhvi, Adv. in IA 1190 of 2023
For the Respondent : Mr. Dhruvit Shah, Adv. in IA 1190 of 2023
Mr. Arjun Padhiyar, Adv. in IA 505 of 2021
For the Liquidator : Mr. Arjun Padhiyar, Adv. for Mr. Atul Sharma, Adv.
For the State Tax : Ms. Ritu Guru, Adv.

ORDER

IA/505(AHM)2021, IA/387(AHM)2022

Ld. Counsel Mr. Sunil Bhavsar for applicant in IA 387 of 2022 has filed leave note, hence, matter stands adjourned to 11.06.2024.

IA/498(AHM)2022 & IA/1190(AHM)2023

Heard Ld. Counsel for the applicant and State Tax Department. Ld. Counsels for both sides are directed to file written submissions within one-week. Auction Purchaser is directed to remain present on next date of hearing.

List for further consideration on 11.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)